

**IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION**

CRIMINAL APPEAL NO.1239 OF 2015
(Arising out of SLP(Crl.)No.6370 of 2015)

VISHAL MAHAJAN

... APPELLANT(S)

VS.

STATE OF PUNJAB & ORS.

... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Though served, nobody appears for the respondent-wife.
2. Leave granted.
3. Upon perusal of the impugned order, we find that a statement had been made by the petitioner-husband with regard to settlement among the parties.
4. Looking at the facts of the case, the direction regarding the cost awarded i.e. Rs.20,000/- (Rupees twenty thousand) shall stand deleted as the statement made by the petitioner-husband before the High Court was correct.

5. The appeal is disposed of as allowed to the above extent.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
21st September, 2015.



JUDGMENT